## National Company Law Appellate Tribunal, New Delhi Principal Bench

Company Appeal (AT)(Ins.) No. 1041 of 2020

## **IN THE MATTER OF:**

M.P. Industrial Development Corporation

...Appellant

Vs.

Jagdish Parulkar & Ors.

...Respondents

**Present:** 

For Appellant:

Mr. Abhinav Shrivastava, Advocate

For Respondent:

Mr. Jagdish Parulkar, Ms. Mrinali Prasad,

Advocates for R1

Mr. Jasdeep Singh Dhillon, Ms. Tanya Swarup,

**Advocates for R2** 

## **ORDER**

(Through Virtual Mode)

**17.03.2021:** Learned Counsel for the Appellant submits that he has filed the written submissions through e-filing. He is directed to file the same in physical form within a week.

Learned Counsel for R2 and R3 submits that they have not received the written submissions of the Appellant. All the Respondents are directed to provide e.mail address, so the Appellant may be able to provide copy of the written submission to all the Respondents.

All the Respondents are also directed to file their written submissions within two weeks and provide copy to the opponent Counsel.

....contd.

Let the matter be fixed on 16th April, 2021.

'Interim Direction' to continue till the next date of hearing.

[Justice Jarat Kumar Jain] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

S.S./kam

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